

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP No. 192/2007

IN THE MATTER OF:

H. B. Stock Holdings Ltd.

.... **APPLICANT / PETITIONER**

Vs

M/s DCM Shriram Industries Ltd. & Ors.

.... **RESPONDENTS**

SECTION:

Under Section 397/398 of the Companies Act

Order delivered on 15.05.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Applicant/Petitioner: Mr. H.S Chandhoke, Anant Garg & Mr. Nimanniyu
Sharma, Advocate

For the Respondent:

Dr. A.M Singhvi, Sr. Adv., Ravi Chandra Hegde,
Mr. A.T Patra, Adv.

Mr. Nipun K. Malhotra, Mr. Ramesh Singh,
Advocates for R-16

Mr. Krishna Kumar, Ms. Srujana Suman Mund, Adv.
Ms. Veronica Mohan, & Aranya M., Adv. for Foy Mandal
Co.

ORDER

Learned counsel for the petitioner states that a large number of volumes constitute part of the paper book and therefore, it will be necessary to file a convenient volumes.

Let the needful be done within two weeks with a copy in advance to the counsel opposite.

List on 18.07.2018.

- Sd/-

**(M.M.KUMAR)
PRESIDENT**

- Sd/-

**(S.K. MOHAPATRA)
MEMBER(TECHNICAL)**